

forcement of new labelling provision. So far, no specific case of violation has been brought to the notice of this Ministry by any State Government/Union Territory Administration.

(e) and (f). Adulteration in synthetic colours and flavours could be detected by analytical methods.

(g) The proposal for reduction of quantum of colour from 200 mg. per Kg. to 100 mg per Kg. has been deferred on the basis of the advice of the experts.

Report of Committee on Jute Modernisation Fund Scheme

10105. SHRI SANAT KUMAR MANDAL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Committee appointed to look into the implementation of the Jute Modernisation Fund Scheme and the Jute Special Development Schemes has submitted its report;

(b) if so, the details of the recommendations made by the Committee; and

(c) the Government's reaction thereon?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Yes, Sir. The committee has submitted its report and its recommendation are being examined by the Government.

Teaching Cadre in Central Health Service

10106. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the non-teaching cadre

post-graduate medical officers of the Central Health Service working in teaching Institutions like the Maulana Azad Medical College and Lady Hardings Medical College, New Delhi, who are also actively participating in teaching medical students, are eligible to be considered as teachers by the University of Delhi;

(b) if to, the reason therefor;

(c) the prescribed requirement for recognition as teachers by the University of Delhi in such cases;

(d) whether Government propose to consider giving such medical officers a teaching designation to enable them to undertake research work and Ph.D courses in Delhi University; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). The prescribed requirements for recognition as teachers by the University of Delhi are given in as Statute/Ordinances are:

I For Lectureship/Assistant Professorship

The requisite recognition Post Graduate Qualification and 3 years teaching experience as Tutor/Resident of which one year should be after P.G. qualification.

II For Readership/Associate Professorship

The requisite Post Graduate qualification and 3 years experience as Assistant Professor/Lecturer for 3 years in a Medical College.

III For Professorship

The requisite Post Graduate qualification and 5 years experience as Associate Professor/Reader in a Medical College.

The non-teaching sub-cadre Post Graduate Medical Officers of the Central Health service working in Teaching Institutions are not appointed in such Institutions as Tutors/Residents/Lecturers/Assistant Professors/Associates Professors.

(d) and (e). There is no proposal under consideration to give such Medical Officers a teaching designation because they are not recruited as teachers. Moreover, in the central Health Service there is a separate Teaching Sub-Cadre under which Medical Officers are recruited/appointed as Assistant Professors/Associate Professors/Professors.

Ground Water Resources in Urban Areas

10107. SHRIM.M. PALLAM RAJU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any study has been conducted to determine the ground water resources in urban areas, especially in the metropolitan cities;

(b) if so, the details thereof;

(c) whether any of our cities faces the danger of depletion in the level of ground water in near future;

(d) if so, the details thereof; and

(e) the steps being taken to discourage the depletion of ground water reserves in urban area?

THE MINISTER OF STATE OF THE

MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). While no separate study has been made for all urban areas and metropolitan cities, ground water resources have been computed on Block-wise and District-wise basis, including certain urban areas and metropolitan cities.

(c) and (d). While no general decline has been recorded in ground water levels in the cities, declines as well as rises have been observed in localised pockets in certain cities.

(e) Planning, development and management of ground water are carried out by the State Governments. Preventive and remedial measures to maintain ground water levels include land and water management practices to conserve and augment ground water, artificial recharge, and control and regulation of ground water development.

Meeting of Population Advisory Council

10108. DR. VENKATESH KABDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) when was the last meeting of the Population Advisory Council held;

(b) what are the latest recommendations of Council in regard to controlling the problem of population explosion; and

(c) the measures taken to control population?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b). The Population Advisory Council had its last meeting on 29.6.84 and in that meeting, the Council discussed the working Group Reports on Research and Technology, Organisation and Management and Communication Strategy